

High Court of Madhya Pradesh, Jabalpur
Bench at Indore

Miscellaneous Criminal Case No.28075/2020

(Bablu s/o Dhudriya Bhilala
Versus
The State of Madhya Pradesh)

Indore, Dated 15.09.2020

Mr. Pankaj Sohani, learned counsel for the applicant.

Mr. Sameer Verma, learned Panel Lawyer for the non-applicant / State of Madhya Pradesh.

They are heard. Perused the case diary / challan papers.

After arguing for some time on the merits of the matter, learned counsel for the applicant seeks leave of this Court to withdraw this first bail application filed under Section 439 of Criminal Procedure Code, 1973 with liberty to the applicant to renew his prayer after recording court statement of the prosecutrix / victim.

Prayer is allowed.

With the aforesaid liberty, Miscellaneous Criminal Case No.28075/2020 is dismissed as withdrawn.

(S.K. Awasthi)
Judge